

Central Administrative Tribunal
Principal Bench: New Delhi

OA 230/97

New Delhi this the 14th day of May 1997.

Hon'ble Mr N. Sahu, Member (A)

Smt. Prem Kumari
W/o Shri S.K. Hasija
R/o 91/6 Pinto Park
Air Force Station, Palam
Delhi Cantt-110 010.

...Applicant.

(By advocate: Shri A.K.Trivedi)

Versus

Union of India through

1. Secretary
Ministry of Defence
South Block
New Delhi - 110 011.

2. Estate Officer
Air Force Station Palam
Delhi Cantt. - 110 010.

...Respondents.

(By advocate: Shri R.V.Sinha)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

Learned counsel for the applicant seeks permission of the Court to withdraw the application. Counter in this case has been filed on 12th May 1997. Learned counsel for the respondents Shri R.V.Sinha submits that the permission can be granted on the condition that the applicant should not agitate the matter afresh. Permission to withdraw the OA is allowed. It is obvious that on this very matter on which the OA has been moved and counter has also been filed, the applicant cannot move again. OA is dismissed as withdrawn.

Greves under

(N. Sahu)
Member (A)

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